

Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills, passed by the Houses of Parliament during the current Session and assented to by the President, since a report was last made to the House on the 31st August, 1959:—

1. The Appropriation (No 4) Bill, 1959.
2. The Appropriation (No. 5) Bill, 1959
- 3 The Appropriation (No 6) Bill, 1959
4. The Central Excises and Salt (Amendment) Bill. 1959

11.20 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

PAK PROTEST TO SECURITY COUNCIL

Shri S. M. Banerjee (Kanpur) Sir, under rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported Pakistani protest to U.N. Security Council over the contemplated extension of the jurisdiction of the Supreme Court and the Election Commission of India to Jammu and Kashmir State."

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I do not know, Sir, what I am supposed to say about normal routine protests that Pakistan makes from time to time. There is no virtue in these protests. There is no basis for them, as the House very well knows.

Shri S. M. Banerjee: May I only submit for your information what the papers say on this, from which it will be clear. I shall just read this:

"Action of this nature on the part of India, said a letter from Pakistan's deputy resident representative to the President of the Council, 'constitutes a contravention of the basic principles of the decisions of the Security Council, particularly those contained in its resolutions of March 30, 1951, and January 24, 1957, which lay down that the final disposition of the State of Jammu and Kashmir shall be made through the democratic method of a free and impartial plebiscite'."

So my submission is this I wanted to know whether it is correct that they have protested and whether we have made it clear to the United Nations that the paramountcy of the Constitution will be maintained, whether we have categorically stated that, and that no interference by any foreign agency will be tolerated.

Shri Jawaharlal Nehru: This has been repeatedly referred to in the United Nations and Pakistan has repeatedly raised such objections in a routine manner. This has been the history of a few years past. There is nothing new in it. And we attach no importance to it. We carry on as we think we should.

PURCHASE OF SEA HAWK JETS

Mr. Deputy-Speaker: There is another Calling Attention Notice by Shri Uma Charan Patnaik. Under Rule 197(3) not more than one Calling Attention Notice can be admitted for the same sitting. But today being the last day of this session, a second notice has been put down. The statement in respect of that may be laid on the Table in accordance with Direction No. 47A. The statement will be laid on the Table by the Honourable Deputy Minister of Defence.

That statement will be laid on the Table.

Shri Hem Barua (Gauhati): Will it be laid now, Sir?

Mr. Deputy-Speaker: Yes, the Member can get it as soon as he wants.

Shri U. C. Patnaik (Ganjam): Under Rule 197, I beg to call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported purchase of two squadrons of Sea Hawk jet fighter aircraft from Hawker Siddley Group of U.K."

The Deputy Minister of Defence (Shri Raghuramiah): I beg to lay on the Table a statement in regard to the reported purchase of two squadrons of Sea Hawk jet fighter aircraft from Hawker Siddley Group of U.K. [Placed in Library, See No. LT-1633/59].

STATEMENT RE: BHAKRA DAM

The Minister of Irrigation and Power (Hafis Mohammad Ibrahim): Sir, I am glad to inform the House that, according to a telephonic message received from Nangal, a gate was successfully dropped in the cable gallery at 8:15 hours this morning. Except for a small leakage the gate has practically stopped the flow of water into the power house through the cable gallery. The flow from the cable gallery has now been diverted into the spillway through the two side openings made earlier. The water level in the power house is reported to be below the generator floor. The diverted water passing through the two holes made in the wall of the cable gallery is going to the river downstream the dam.

The project authorities can now go ahead with the erection operations along with salvaging of equipment in the power house.

11.24 hrs.

MOTION RE: WHITE PAPER ON INDO-CHINESE RELATIONS

Mr. Deputy-Speaker: Shri P. K. Deo might now make his motion. I must make it clear that the time we have got at our disposal is five hours. That has to be taken by all the parties, and a large number of Members are very anxious to speak on this motion. I would therefore request hon. Members to condense their remarks in as little a time as possible. I will give the sponsor twenty minutes, I suppose.

Shri P. K. Deo (Kalahandi): Thirty minutes.

Mr. Deputy-Speaker: That would be too much.

Shri P. K. Deo: That is the usual practice.

Mr. Deputy-Speaker: Then I will have to disappoint many Members on this side as well as on the other side. He might have twenty-five minutes.

Shri P. K. Deo: Mr Deputy-Speaker, Sir, I beg to move:

"That the White Paper containing Notes, Memoranda and Letters exchanged and Agreements signed between the Governments of India and China, during 1954-1959, laid on the Table on the 7th September, 1959 and the further documents in continuation thereof laid on the Table on the 10th September, 1959, be taken into consideration."

Sir, while initiating this motion, at the outset I congratulate the Prime Minister for his statesmanship and for his firmness and at the same time for the extraordinary patience which he has shown in conducting these prolonged negotiations, Sir, the situation is very delicate and at the same time it is potentially dangerous. It would have been much better if the Prime Minister would have taken this House into confidence. He should have